

**Central Administrative Tribunal
Principal Bench**

OA No.193/2018

New Delhi, this the 17th day of January, 2018

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Smt. Laj Handa, Aged about 74 years,
Group 'C',
W/o Shri M.P. Handa,
R/o L-5 B, Malviya Nagar,
New Delhi-110017

...Applicant

(By Advocate : Ms. Deepali Gupta)

Versus

1. Govt. of NCT of Delhi,
Through its Chief Secretary,
Delhi Sachivalaya,
I.P. Estate,
New Delhi-110002.
2. The Secretary,
Directorate of Training and Technical Education,
Govt. of NCT Delhi,
Muni Maya Ram Marg,
New Delhi-110034.
3. The Principal,
Industrial Training Institute,
Arab ki Sarai,
Nizamuddin,
New Delhi-110013.

...Respondents

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J) :-

Heard the learned counsel for applicant.

2. The applicant has filed the instant OA seeking the following reliefs :-

- (i) Direct the respondents to produce the original records maintained by them in respect of the applicant;
- (ii) Direct the respondents to fix her pay at appropriate stage in the pay scale attached to the post of Craft Instructor (DMC) taking into account continuous service w.e.f. 15th May 1974 with all revisions of pay scales in 1986 and 1996, besides grant two financial upgradations in terms of DoPT O.M. dated 9th August 1998 and thereafter grant arrears of pay and allowances along with interest @ 18% p.a. cumulatively.
- (iii) Allow exemplary costs of the application;
- (iv) Grant any other relief as may be deemed fit and proper under the facts and circumstances of the case.”

3. It is submitted that the applicant made number of representations including Annexure-A/5 dated 21.01.2016, ventilating her grievances to the respondents, however, no orders have been passed thereon till date.

4. In the circumstances, OA is disposed of without going into the merits of the case, with a direction to the respondents to decide the Annexure-A/5 representation dated 21.01.2016, of the applicant, by passing a reasoned and speaking order within a period of 90 days

from the date of receipt of a certified copy of this order, in accordance with law. No costs.

5. Let a copy of the OA be enclosed to this order.

(Nita Chowdhury)
Member (A)

(V. Ajay Kumar)
Member (J)

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